

had to pay by way of freight or compensation to the ship-owners due to the blockade of Suez Canal?

The Deputy Minister of Finance (Shri B. E. Bhagat): The information required will be collected and laid on the Table of the House.

Pandit D. N. Tiwary: Even after the lapse of nearly a year the information has not been collected as yet. What are the reasons?

The Minister of Finance (Shri T. T. Krishnamachari): The point is it is very difficult to get this information. Even if we are able to get some data it would be largely a matter of estimate. We are trying to do our very best. But it is not a handy thing. It is not a question of Government itself engaging in that trade and having statistics; it has to be collected from various sources. I realize in answering a question of this nature we are entering into a commitment which is difficult to discharge, but I think the hon. Member would realize that the facts are not with us and that we have to collect them from other sources.

Pandit D. N. Tiwary: May I know how many ships come by the circuitous way and what extra freight we have to pay?

Shri T. T. Krishnamachari: Again, it is a question which I could not answer off-hand. The hon. Member knows that today, or until recently—until U.K. announced its decision—except U.K., the other ships started coming through the Suez Canal. It is not a matter in which we are directly concerned. We will try to get as much information as possible for the hon. Member. But I would again submit that the hon. Member must realize it is not an information which we have to carry in our day-to-day work.

Electoral Rolls

*80. **Shri S. C. Samanta:** Will the Minister of Law be pleased to refer to the decisions taken at the Conference of All India Political Parties with

the Election Commission on 13th November, 1956 at New Delhi and state:

(a) whether it was settled in the Conference that candidates who purchase a copy of the electoral roll may be refunded the cost thereof in case they actually contest the elections; and

(b) if so, whether Rules have been amended and necessary orders have been issued to refund the cost?

The Minister of Law (Shri A. K. Sen): (a) Yes, Sir. That was the recommendation of the conference.

(b) No, Sir. The Government of India could not agree with the recommendation.

Shri S. C. Samanta: May I know whether any other recommendations that were put forward or decided upon by the conference have not been accepted by the Government?

Shri A. K. Sen: I want notice of that. At the present moment, that does not, in my view, arise out of the question.

Shri V. Raju: Is it not a fact that certain political parties were issued free electoral rolls and as such, it constitutes a sort of subvention to certain political parties?

Shri A. K. Sen: What happened was, it was decided by the Government, in deference to the recommendations of the conference, that free electoral rolls for each constituency would be supplied to every party to which a symbol was allotted by the Election Commission.

Shri V. Raju: As only some political parties were issued symbols and other political parties, does it not tantamount to subvention to some political parties?

Mr. Speaker: These are all arguments.

Shri V. Raja: Or discrimination?

Mr. Speaker: The very fact that it has not recognised some political parties is itself discrimination.

Shri S. C. Samanta: May I know whether the proposal that every year the draft electoral roll will be supplied to each political party or to each Member of Legislature has been accepted or not?

Shri A. K. Sen: As I have already said, it was decided by the Government to supply free electoral rolls to every political party to whom a symbol was allotted by the Election Commission and that decision stands until it is revoked.

State Social Welfare Boards

*81. **Shri Bibhuti Mishra:** Will the Minister of Education and Scientific Research be pleased to state:

(a) whether it is a fact that a Conference of the Chairmen of all the States Social Welfare Boards was held in New Delhi in second week of April 1957; and

(b) if so, the main decisions of the Conference and how far they are being given effect to?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall): (a) Yes, Sir.

(b) A statement giving the requisite information is laid on the Table of the Sabha. [See Appendix I, annexure No. 25].

श्री विभूति मिश्र : इस स्टेटमेंट में लिखा है —

The Board will undertake the work relating to the welfare of women, children and the physically handicapped....

मैं यह जानना चाहता हूँ कि फिजिकली हैंडिकैप्ड के लिए बोर्ड क्या काम करेगा ।

डा० का० सा० श्रीवाली : बैलफोर बोर्ड का काम यह है कि जितने भी फिजिकली-हैंडिकैप्ड बच्चे हैं, उन की शिक्षा सम्बन्धी और दूसरी कठिनाइयों के विषय में विचार करे और जिस तरह हो सके, उन की मदद करे ।

श्री विभूति मिश्र : क्या गवर्नमेंट के सामने कोई स्पष्ट स्कीम है या नहीं कि उनके लिए क्या काम किया जायगा ?

डा० का० सा० श्रीवाली : फिजिकली हैंडिकैप्ड बच्चों के लिए विशेष प्रकार के स्कूल, पाठ्यविधि और प्रबन्ध होते हैं । बोर्ड इन सब बातों पर विचार कर के, इस विषय में जो भी सहायता दी जा सकेगी, उस का प्रबन्ध करेगा ।

श्री विभूति मिश्र : सरकार ने इस काम के लिए कितना खर्चा व्यय करने के लिए रखा है ?

डा० का० सा० श्रीवाली : माननीय सदस्य ने कान्फरेंस के बारे में प्रश्न पूछा था मगर वह ज्यादा इतिला चाहते हैं, तो नोटिस दें ।

Shrimati Ila Palchoudhuri: The main difficulty experienced at this conference being the quick examination of schemes for help offered to the Board, may I know what are the steps taken to eliminate these difficulties?

Dr. K. L. Shrimall: The full statement is laid on the Table of the House which gives all the information regarding the decisions taken at this conference.

Indian Museum, Calcutta

*82. **Shri H. N. Mukerjee:** Will the Minister of Education and Scientific Research be pleased to state:

(a) whether any decision has been taken regarding the provision of ample space for better and scientific display of the valuable exhibits in the Indian Museum, Calcutta; and